



കേരള സർക്കാർ  
Government of Kerala  
2021



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2021-2023

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ	2021 മാർച്ച് 30 30th March 2021	നമ്പർ No.	13
	Thiruvananthapuram, Tuesday	1196 മീനം 16 16th Meenam 1196		
		1943 ചൈത്രം 9 9th Chaithra 1943		

## PART I

### Notifications and Orders issued by the Government

**General Administration Department**  
**General Administration (Strictly Confidential)**

**NOTIFICATION**

No. 147/SC2/2021/GA(SC).

*Thiruvananthapuram, 3rd March 2021.*

Sri Murali Purushothaman, Sri Ziyad Rahman, Alevakkatt Abdul Rahiman, Sri Karunakaran Babu and Dr. Kausar Edappagath, who were appointed as Additional Judges of the High Court of Kerala as per Government of India Notification No. K. 13024/03/2019-US.I dated 22-2-2021, were duly sworn in and assumed charge as such on the forenoon of 25th February, 2021.

By order of the Governor,  
DR. V. P. JOY,  
Chief Secretary.

**Labour and Skills Department**  
**Labour and Skills (A)**

**ORDERS**

(1)

G. O. (Rt.) No. 375/2021/LBR.

*Thiruvananthapuram, 19th February 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sunny Philip, Grace Arts, Panthal Veedu, Vellackinar Ward, Alappuzha-1 and the driver of the above referred establishment Sri Sibichan, Jeena Bhavan, Punnapra, Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam, The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Sibichan, driver, Grace Arts, Panthal Veedu, Vellackinar ward, Alappuzha by the management is justifiable? If not, what relief he is entitled to?”

(2)

G. O. (Rt.) No. 376/2021/LBR.

*Thiruvananthapuram, 19th February 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. P. Joseph, Proprietor, M/s. Eloi Diagnostics, Njarakkal-682 505 and the workman of the above referred establishment Smt. Reji Ajith Kumar, Kavunkal House, Elankunnappuzha P. O., Perumalppadi-682 503 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination of employment of the worker namely Smt. Reji Ajith Kumar, employed as Lab Assistant (Part-Time), by the proprietor of M/s. Eloi Diagnostics, Njarakkal is justifiable or not? If not, what relief the worker is entitled to get?”

(3)

G. O. (Rt.) No. 402/2021/LBR.

*Thiruvananthapuram, 22nd February 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Binu, P., Proprietor of KL-02-Z-700 Karthika Delux Bus, Binu Nivas, Karikkuzhi, Mayyanad P. O., Kollam and Sri Subramanian, Back door Conductor of the above referred establishment represented by the General Secretary, Quilon District Motor & Mechanical workers Union (C. I. T. U.), C. I. T. U. Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Subramanian, Back door Conductor of Reg. No. KL-02-Z-700 Karthika Delux Bus by the management of Karthika Delux Bus is justifiable or not? If not, what are the reliefs he is entitled to?”

(4)

G. O. (Rt.) No. 479/2021/LBR.

*Thiruvananthapuram, 1st March 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Fathima Timber Industries, Panipra P. O., Thurnagam Kottappady, Kothamangalam-686 692 and the workman of the above referred establishment Sri Shaheer V. Ibrahim, Valiyaparambil Veedu, Thandekkadu, Ponjasseri P. O., Perumbavoor (Present Address-Baheeja Ibrahim, Parekkatt House, Nellikkuzhy P. O.-686 691) in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment of Sri Shaheer V. Ibrahim, Machine Operator by the Management of Fathima Timber Industries, Panipra P. O., Thurnagam, Kottappady, Kothamangalam is justifiable or not? If not, what are the reliefs he entitled to?”

(5)

G. O. (Rt.) No. 480/2021/LBR.

*Thiruvananthapuram, 1st March 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri V. V. Prabhakaranpilla, Managing Director, Aishwarya Polimers Pvt. Ltd., Perumbaikkad P. O., Parambuzha, Kottayam, (2) Sri Sasi Kumar, Executive Director, Aishwarya Polimers Pvt. Ltd., Thrikkarthika, Parambuzha P. O., Kottayam, (3) Sri Reghu Kumar, V. V., Director, Aishwarya Polimers Pvt. Ltd., Vellattil Veedu, Perumbaikkad P. O., Kottayam and the workers of the above referred establishment represented by the General Secretary, Kottayam District Industrial Masdoor Sangh (B. M. S.), B. M. S. Office, T. B. Junction, M. L. Road, Kottayam-39 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to 9 workers ie; (1) Shri Rajan, T. N., (2) Shri Omanakuttan, (3) Shri Vijayan, T. N., (4) Shri Venu, K. R., (5) Shri Sanal Kumar, (6) Shri Raju, (7) Shri Vipin Mohan, (8) Shri Suresh Kumar & (9) Smt. Minimol by the clousre of establishment M/s. Aishwarya Polimers Pvt. Ltd., Perumbaikkad P. O., Parambuzha, Kottayam by its management is justifiable or not? If not, what are the reliefs the workers entitled to?”

(6)

G. O. (Rt.) No. 481/2021/LBR.

Thiruvananthapuram, 1st March 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Glenmery Estate Bethel Plantations, Peermade, Idukki-685 531 and the workman of the above referred establishment represented by the General Secretary, Peermade Thottam Thozhilali Union (CITU), Vandiperiyar P. O., Idukki in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the demand for permanency to Sri Antony, worker (CR. No. 4494), Glenmery Estate Bethel Plantation, Peermade, Idukki is justifiable or not? If not what are the benefits the worker is entitled to?”

By order of the Governor,  
SHIBU, R.,  
Under Secretary.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 2186/എച്ച്2/2016/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 2.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കുടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. ശ്രീകുമാർ, ബി., അഡ്വക്കേറ്റ്, s/o ശ്രീ. ബാലകൃഷ്ണൻ നായർ, ഗീത ഭവൻ, ദേവേശ്വരം, കിളിമാനൂർ പി. ഒ., തിരുവനന്തപുരം-695 601 എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയിലെ വർക്കല താലൂക്ക് ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 2-2-2021-ാം തീയതി മുതൽ അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 09/2021/TVPM) ഇതിനാൽ നിയമിക്കുന്നു.

(2)

നമ്പർ 3496/എച്ച്2/2017/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 12.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കുടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. എൽദോ കുര്യാക്കോസ്, അഡ്വക്കേറ്റ്, s/o ശ്രീ. ടി. ജെ. കുര്യാക്കോസ്, തോട്ടത്തികുന്നത്ത് ഹൗസ്, മനീട് പി. ഒ., മേമുഖം, പിറവം, എറണാകുളം-686 664 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിലെ കണയന്നൂർ താലൂക്ക് ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 12-2-2021-ാം തീയതി മുതൽ അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 26/2021/EKM) ഇതിനാൽ നിയമിക്കുന്നു.

(3)

നമ്പർ 2597/എച്ച്2/2013/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 15.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കുടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. എച്ച്. സുനി, അഡ്വക്കേറ്റ്, s/o ശ്രീ. ഹുസൈൻ, കല്ലൂർ വീട്, കണ്ണമ്പള്ളി ഭാഗം, കായംകുളം, ആലപ്പുഴ-690 502 എന്നയാളെ ആലപ്പുഴ റവന്യൂ ജില്ലയിലെ കാർത്തികപ്പള്ളി താലൂക്ക് ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 15-2-2021-ാം തീയതി മുതൽ അഞ്ച് വർഷകാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 33/2021/ALPA) ഇതിനാൽ നിയമിക്കുന്നു.